

नहीं है, ऐसे लोगों के लिए शीघ्र से शीघ्र भ्रमवास का प्रबन्ध किया जाना चाहिए । प्लान तो यहाँ काफी दिन से हो रहा है, लेकिन अगर यही गति रहती तो यह समस्या और भी भीषणतर हो जायगी । क्या माननीय मंत्री जी इस बात का आश्वासन देगे कि इसके लिए जल्दी कदम उठाए जाएंगे ।

श्री के० के० शाह : माननीय सदस्य को मैं बताना चाहता हूँ कि दो प्रश्न हैं । एक तो जिनको यहाँ से निकालते हैं उनके लिए भी इन्तजाम करना होता है, जिनको अनआथाराइज्ड आकूपेन्ट्स कहते हैं उनके लिए प्लॉट और मकान का इन्तजाम करना होता है और दूसरे गवर्नमेंट सर्वेयर्स के लिए करना होता है । दोनों का खर्चा जैसे-जैसे मिलता जाता है, वैसे वैसे करते जाते हैं ।

SHRI ARJUN ARORA: Sir, some time back, the Government announced a scheme of large-scale demolition of single-storied tenements in the Cole Market and Minto Road areas. May I know if the Government still stands by that declaration and, if so, how many single-storied tenements have been demolished and multi-storied buildings built on their site?

SHRI K. K. SHAH: I will not be able to give all the details. But, for example, in the second phase, on the Mandir Marg, I will pull down 10 quarters, at Ganesh Place 23, Rama Place 8 and Pershing Square 8. And after demolishing 49, I will be constructing 556 quarters.

SHRI N. PATRA: May I know from the hon. Minister what the total number of quarters required is and to what extent the requirements have been met?

SHRI K. K. SHAH: I still require 50,000 quarters.

MR. CHAIRMAN: Next question.

\*668. [The questioner (Shri Babubhai M. Chinnai) was absent. For answer, vide col. 5013 infra]

#### PRIVATE COMPANIES WITH CENTRAL GOVERNMENT SHAREHOLDINGS

\*669. SHRI KRISHAN KANT: †  
SHRI RIZAQ RAM:

Will the Minister of FINANCE be pleased to state:

(a) what are the names of the private companies in which Central Government have equity and preference shares at present;

(b) what is the paid-up capital of these companies and the percentage of Central Government holdings therein;

(c) what are the loans given to these companies by Government and what are the interest rates charged;

(d) what are the dividends paid to the Central Government by these companies at present; and

(e) what are the debentures taken by the Central Government in these companies and what is the interest paid thereon at present?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): (a) to (e) Information is being collected and will be laid on the Table of the House.

SHRI KRISHAN KANT: Sir, I do not think there are very many companies—may be 5 or 6 or 10—whose names are required to be given. Even then the hon. Minister says that information will be collected. We know that in the case of U.T.I. and L.I.C., a large number of companies are involved. But the number of companies in which the Central Government has these shares must be very small. At least they could have given us a list of the names of the companies in which they have got these shares.

SHRI P. C. SETHI: Sir, actually according to this question, we have to

†The question was actually asked on the floor of the House by Shri Krishan Kant.

find out information about equity and preference shares, the details of loans given to these companies by the Government and the debentures taken by the Central Government in these companies. It is not possible immediately. We would collect the information and place it on the Table of the House.

SHRI KRISHAN KANT: May I know from the Government whether it is a fact that some of the companies where the Government has got this money are private companies? According to the Industrial Policy Resolution, the Government should invest money only in the public sector. I would like to know whether violating the Industrial Policy Resolution, Government has invested money in companies which are in the private sector.

SHRI MORARJI R. DESAI: If there had been this information, it would have been given. It is being collected and only after that one can say this.

SHRI KRISHAN KANT: May I know whether it is not a fact that the former Prime Minister, Mr. Nehru, had recommended that the B.I.C., in which the Government of India had invested money, might be taken over? May I know whether the Government is going to take over not merely Cooper-Allen but the whole of the B.I.C. in view of the recommendation of Mr. Nehru and the recommendation of the Petitions Committee of the Rajya Sabha?

SHRI P. C. SETHI: As far as this particular question is concerned I would request the hon. Member to direct the question to the Ministry to Industries.

DR. B. N. ANTANI: Will the hon. Minister be pleased to tell us as to how many of these private companies in which the Central Government has got share holdings make profit? We just now had the picture of public undertakings making no profit and going in loss. We have not been able

to find out what the dead-line is for the carrying on of this policy. But may we know how many of these private undertakings in which the Government is a share holder make profits?

SHRI P. C. SETHI: Sir, as I have said, the information is being collected and after the information comes, we would certainly reply to all these questions.

SHRI A. G. KULKARNI: May I know whether it is a fact that the Life Insurance Corporation is underwriting equities in the private sector industries and, as per the information given in this House during Question Hour, the total quantum of money invested in the private sector for underwriting equities is more than 10 per cent? I would also like to know whether it is a fact that when Life Insurance was nationalised and the L.I.C. was formed, it was agreed that equities will not be underwritten more than 10 per cent in any industry. If so, what steps do the Government propose to take in this connection? Secondly, I would like to know whether the Government will direct the public sector financing institutions to contribute more to co-operative and other projects where power generation and irrigation facilities are to be developed so that at least it will help the agricultural sector.

SHRI P. C. SETHI: Sir, this question relates to Government loans or shares in the private companies. Therefore, the question of L.I.C. and public sector projects does not arise out of this.

SHRI GODEY MURAHARI: I am surprised at the answers that the Minister has been giving because I know that this question must have been given with 15 days' notice, since a question which was sent by me with 12 days' notice had been pushed to the Unstarred List. Therefore, 15 days' time must have been given to the Government. I am surprised that

the Central Government with its seat in Delhi is unable to collect information regarding its own investments in private companies. This is disgraceful, Sir, because at least what could have been done was that a list of companies in which the Central Government has invested money could have been given, unless there is desire to somehow hush up the names of these companies. Sir, I would like to know what the criteria are that are employed for investing money in these private companies and also what the agencies of the Central Government are which invest in these companies. The L.I.C. is one, and I would like to know whether there are any other agencies which invest in these companies and how many of these agencies require more than 15 days' time to give information.

SHRI MORARJI R. DESAI: Sir, I do not know whether it is very graceful to ask a question in this manner but I leave that to the hon. Member . . .

SHRI GODEY MURAHARI: I can tell you, I have no grace in these matters because the way questions are answered has no grace either.

SHRI MORARJI R. DESAI: One cannot get in 10 days all this information. The hon. Member ought to realise, it. If he does not realise it, any language that he uses has no meaning for me.

MR. CHAIRMAN: Next question.

SHRI GODEY MURAHARI: Sir, I seek your protection. I want an answer to my question. May be I was very ungraceful in the way I asked the question. But I would like him to answer as to what are the agencies through which the Central Government invests money and also, if he can furnish, the names of the companies.

SHRI MORARJI R. DESAI: There is no question of agencies here. The question relates to the Government directly investing in companies. Agencies do not come into this.

MR. CHAIRMAN: Next question.

#### DAILY-RATED WORKERS AT KHETRI COPPER PROJECT

\*670. SHRI YELLA REDDY: †  
SHRI M. V. BHADRAM.

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

(a) the number of daily-rated workers, who have been working at the Khetri Copper Project for the last three years; and

(b) the reasons for not regularising their services against permanent posts?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANNATH RAO): (a) The number of daily-rated workers at Khetri Copper Project as at the end of 1966, 1967 and 1968 are as follows:

As on

31 December 1966	.	.	1369
31 December 1967	.	.	2708
31 December 1968	.	.	2656

(b) There are no permanent posts.

SHRI YELLA REDDY: Sir, I want to know why they are not treated as permanent workers.

SHRI JAGANNATH RAO: It is because this project is still in the exploratory stage and the question of engaging permanent workers does not arise at this stage. In this connection I may also mention that a rationalised daily wage structure has recently been evolved which provides for daily rates, annual increments, D.A., etc. This has been agreed upon with the workers' union in a conciliation agreement. The workers are being paid their arrears of wages from the 1st

†The question was actually asked on the floor of the House by Shri Yella Reddy.